GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA

UNSTARRED QUESTION NO:2056
ANSWERED ON:31.07.2015
Spurious and Sub-standard Drugs
Bharathi Mohan Shri R.K.;Chandrappa Shri B.N.;Choudhary Col. (Retd) Sona Ram;Chudasama Shri Rajeshbhai Naranbhai;Gaddigoudar Shri Parvatagouda Chandanagouda;Gaikwad Prof. Ravindra Vishwanath;Hemamalini Smt. ;Nishad Shri Ajay;Ram Mohan Naidu Shri Kinjarapu;Satav Shri Rajeev Shankarrao;Sreeramulu Shri B.;Suresh Shri Doddaalahalli Kempegowda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the extent of spurious, sub-standard, counterfeit and expired drugs available in the market, State/UT-wise;

(b) whether the Central Drugs Standard Control Organisation (CDSCO) has recently launched a sampling drive to analyse the extent of availability of counterfeit drugs in the market, if so, the details and the outcome thereof, State/
UT-wise;

(c) the number of cases of marketing of spurious, sub-standard, counterfeit and repackaged expired drugs and related casualties reported/investigated, raids conducted and the action taken against the offenders during each of the last three years and the current, year, State/UT-wise;

(d) whether certain instances of storage and distribution of spurious/sub-standard drugs from the Government hospitals have been reported in the country, if so, the details thereof and the action taken/ proposed to be taken by the Government thereon, State/UT-wise; and

(e) the fresh measures being taken by the Government to strengthen the Central and State level drug regulatory/monitoring infrastructure and to check the marketing and manufacturing of spurious/substandard/ expired drugs and also varying prices of same chemical compositions in the country, State/UT-wise?

Answer

(a): The details of spurious, sub-standard and expired drugs as reported by the States/Union Territories during last three years and current year are at Annexure−I and Annexure − II respectively.

(b): The Government of India has, as part of the survey to determine the extent of spurious and not of standard quality drugs in India, collected over 43,000 samples of drugs from retail outlets, civil dispensaries, hospitals and ports, etc., in 36 States/Union Territories.
(c): Please refer to reply to part (a) above.
(d): The details received from the States/Union Territories are at Annexure-III.
(e): In order to strengthen the Central and State level drug regulatory/monitoring infrastructure, the measures initiated include:
Increase in the number of sanctioned posts in Central Drugs Standard Control Organisation (CDSCO);
(i.) development of an IT-enabled system for online submission of Clinical Trial applications;
(ii.) development of e-Governance module for CDSCO through the Centre for Development of Advanced Computing (C-DAC), Noida;
(iii.) re-equipping the drug testing laboratories with State of the art equipment;
(iv.) large scale nation-wide survey to determine 'not of standard quality' and spurious drugs; and
(v.) larger samples being picked up and tested by CDSCO/its laboratories.